

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00357/2019**

**Dated Wednesday the 20<sup>th</sup> day of March Two Thousand Nineteen**

**CORAM : HON'BLE MR. R. RAMANUJAM, Member (A)  
HON'BLE MR. P. MADHAVAN, Member (J)**

R.Radhakrishnan,  
Plot No. 143, 4<sup>th</sup> Main Road,  
Radha Nagar, Perumbakkam,  
Chennai 600100. ....Applicant

By Advocate M/s. R. Arumugam

Vs

1.Commissioner,  
Kendriya Vidyalaya Sangathan,  
Head Quarters, 18 Institutional Area,  
Shahid Jeetsingh Marg,  
New Delhi 110016.

2.Deputy Commissioner,  
Kendriya Vidyalaya Sangathan,  
Hyderabad Region, Picket,  
Secunderabad 500009. ....Respondents

**ORAL ORDER****(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. The applicant has filed this OA seeking the following reliefs :

- "a. Call for the original file(s)/record(s) of the respondents dealing with the case of the applicant and peruse the same;
- b. Declare that after joining the services of the respondents as Principal on Direct Recruitment basis vide Memorandum dated 06.10.1998, the applicant is entitled to be granted the benefits of GPF-cum-Pension scheme with all consequential benefits,
- c. Costs of this Original Application to be paid by the respondents,
- d. Pass such further or and other order as may be required in facts and circumstances of the case."

2. It is submitted that following the decision to implement the recommendations of the 7<sup>th</sup> Pay Commission recommendations in respect of the pensioners of the respondent institution, the follow up action has been extremely slow. The applicant superannuated on 31.03.2017 and is still awaiting refixation of his pension.

3. The decision to implement the 7<sup>th</sup> CPC recommendations had been conveyed by Annexure A17 letter dt. 14.11.2018. Since there is no progress in the matter, the applicant would be satisfied if the respondents are directed to consider his Annexure A18 representation dt. 02.01.2019 in this regard within a time limit to be set by this Tribunal.

3. Keeping in view the limited relief urged and without going into the substantive merits of the case, the competent authority is directed to consider the

grievance of the applicant as represented in Annexure A18 letter dt. 02.01.2019 in the light of Annexure A17 communication and take a decision within a period of four months from the date of receipt of a copy of this order.

4. OA is disposed of at the admission stage.

**(P. Madhavan)**  
**Member(J)**

**(R. Ramanujam)**  
**Member(A)**

**20.03.2019**

SKSI